

21
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP No. 46/241-242-243/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017**

Name of the Company:

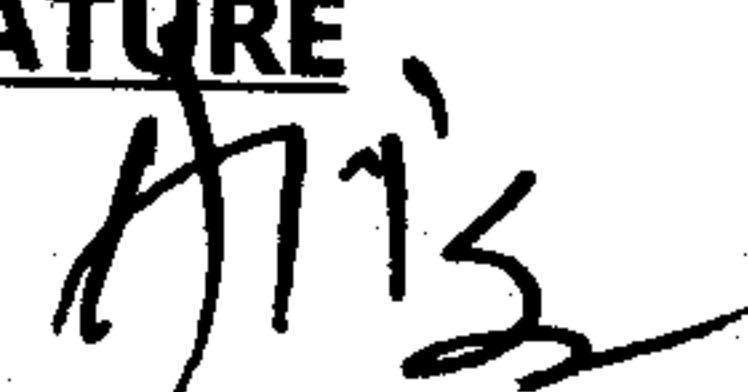
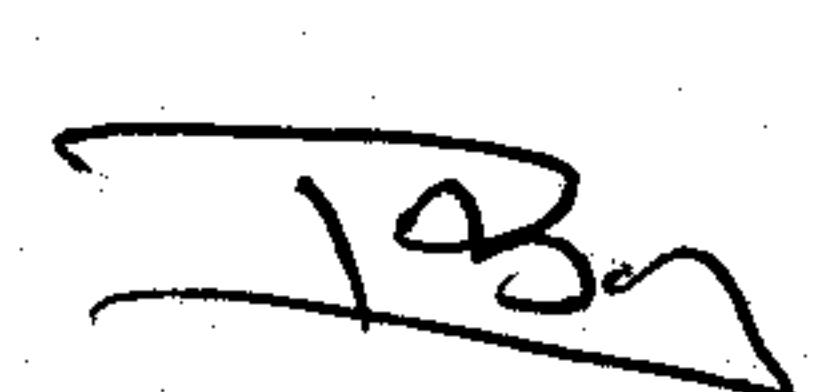
Internex Poly Pvt. Ltd.

V/s.

Gangotri Infrastructure Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 241-242-243 of the Companies Act,
2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ADIL MIRRA	Advocate	Respondent & Petitioner	
2.	Prashant Bare i/b Bare Legal Chambers	Advocate	Petitioner	
③	Sunil Kumar Kumar & Associates	Respondent - 1-2, 3. 9-12		

ORDER

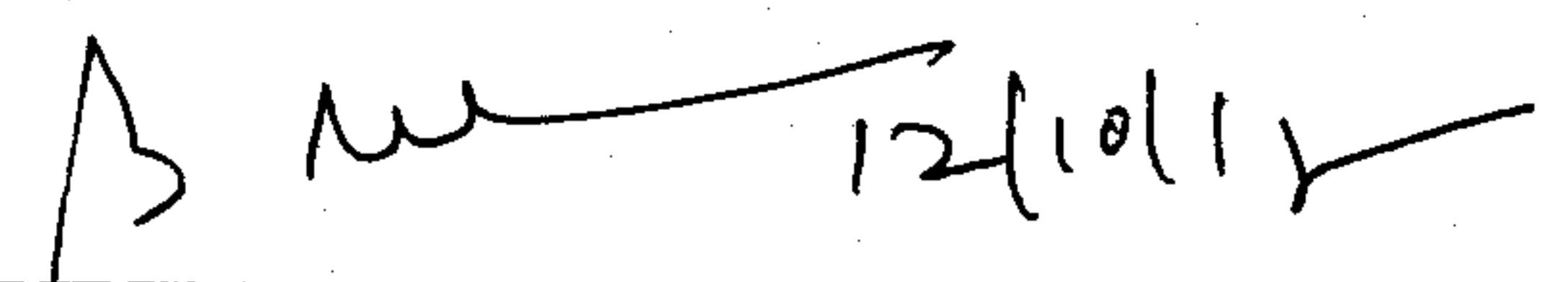
Learned Advocate Mr. Prashant Bare i/b Bare Legal Chambers present for Petitioner. Learned Advocate Mr. Sunil Kumar i/b Kumar Associates present for Respondent No.1 to 3 and 9 to 12. Learned Advocate Mr. Adil Mirra i/b Learned Advocate Mr. Vilav Bhatia present for Respondent No. 5 to 8.

At request of Learned Counsel for petitioner and at the request of learned counsel for Respondent to file sur-rejoinder.

Respondents shall file their sur-rejoinder within two weeks serving copy in advance.

Interim order shall continue till next date of hearing.

List the matter on 15.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 12th day of October, 2017.